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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 705/2008

DIRECTOR OF INCOME TAX EXEMPTION

..... Appellant

Through : Mr Kamal Sawhney with Mr Shikhar Garg and
Mr Naman Nayak and Mr Raghavendra Singh

versus

ALL INDIA PERSONALITY ENHANCEMENT & CULTURAL
SOCIETY FOR SCHOLARS AIPECCS SOCIETY

..... Respondent

Through : Ms Kavita Jha with Mr Vaibhav Kulkarni

+ ITA 924/2009

DIRECTOR OF INCOME TAX (EXEMPTION)

..... Appellant

Through : Mr Kamal Sawhney with Mr Shikhar Garg and
Mr Naman Nayak and Mr Raghavendra Singh

versus

ALL INDIA PERSONALITY ENHANCEMENT &
CULTURAL CENTRE FOR SCHOLARS

..... Respondent

Through : Ms Kavita Jha with Mr Vaibhav Kulkarni

+ W.P.(C) 21054/2005

JOGINDER SINGH BAGGA

..... Petitioner

Through : Mr Manmeet Singh with Mr Kunal Aganpal

versus

THE UOI & ORS

..... Respondents

Through : Mr Kamal Sawhney with Mr Shikhar Garg and
Mr Naman Nayak and Mr Raghavendra Singh

+ W.P.(C) 3797/2011

ALL INDIA PERSONALITY ENHANCEMENT AND CULTURAL
CENTRE FOR SCHOLARS AIPECCS SOCIETY

..... Petitioner

Through : Ms Kavita Jha with Mr Vaibhav Kulkarni

versus

DIRECTOR GENERAL OF INCOME-TAX (EXEMPTIONS)

..... Respondent

Through : Mr Kamal Sawhney with Mr Shikhar Garg and
Mr Naman Nayak and Mr Raghavendra Singh

CORAM:

HON'BLE MR. JUSTICE BADAR DURREZ AHMED

HON'BLE MR. JUSTICE SANJEEV SACHDEVA

ORDER

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02.07.2015

This batch of matters comprises of two appeals and two writ petitions. From the order-sheets, it is apparent that the writ petitions were tagged along with the appeals



inasmuch as the decision in the appeals would have a material bearing on the writ petitions. This being the position, we feel that it would be appropriate that this entire batch is listed before the Bench hearing income tax appeals as per the Roster.

Accordingly, the same be listed before that Bench on 16.07.2015, subject to orders of Hon'ble the Chief Justice.

BADAR DURREZ AHMED, J

JULY 02, 2015
SR

SANJEEV SACHDEVA, J